

अध्यक्ष महोदय : इसमें प्वाइंट ऑफ ऑर्डर क्या है ।

श्री मधु लिमये : मुझे तब पता चलेगा ।

MR. SPEAKER: By the time I listen and say, it is not a point of order, you would have said many things about it.

श्री मधु लिमये : मैं संवैधानिक बात कह रहा ।

अध्यक्ष महोदय : जब संविधान बीच में आ जाता है तो बड़ी मुश्किल हो जाती है ।

श्री मधु लिमये : आप निर्णय दे सकते हैं, आपको पूरा अधिकार है । संविधान और नियमों के बारे में जो भी व्यवस्था चलाई जाएगी उसका निर्णय आप देंगे ।

अध्यक्ष महोदय : मिनिस्टर की स्टेटमेंट के बाद न क्वेश्चन उठ सकता है और न प्वाइंट ऑफ ऑर्डर ।

श्री मधु लिमये : प्वाइंट ऑफ ऑर्डर नहीं उठ सकेगा, यह नहीं लिखा है । आप एकदम बदल जाते हैं ।

अध्यक्ष महोदय : बदलने की बात नहीं है । कुछ देश रिज की बात भी मंजूर नहीं पड़ती ।

श्री मधु लिमये : मैं व्यवस्था का प्रश्न उठाना हूँ । हमारे संविधान के अन्तर्गत नीतियों के बारे में मंत्री उस सदन के प्रति जिम्मेदार होता है । लेकिन पिछले दो साल में मैं देख रहा हूँ कि हमारी वैदेशिक नीति विदेश मंत्री के द्वारा नहीं लेकिन स्पेशल एम्बेसिड के द्वारा चलाई जा रही है

एक माननीय सदस्य : दो साल में तो आप यहां हैं भी नहीं ।

श्री मधु लिमये : तो क्या विदेश नीति खत्म हुई गई । इंडो-सोवियत ट्रीटी, भारत-बंगला

देश ट्रीटी और पाकिस्तान के साथ दो दो बार बातचीत हुई. उसमें हमारे कभी विदेश मंत्री नहीं थे । मंत्री का दायित्व होना चाहिये सदन के प्रति । स्पेशल एम्बेसिड के बारे में हूए क्या कह सकते हैं ? फ्रान्स पार्लिसी के लिए फ्रान्स मिनिस्टर है न कि स्पेशल एम्बेसिड . . .

(अध्यक्षान) जरा सोच समझ कर मेरे इस प्रश्न पर आप रुजिंग दें । यह प्रेजीडेंशियल मिस्टम नहीं, पार्लियमेंटरी मिस्टम है ।

अध्यक्ष महोदय : यह कहा लिखा है कि इस तरह का स्टेटमेंट नहीं आ सकता है ? किस रूप में लिखा हुआ है ? संवैधानिक यह प्रश्न हो सकता है । रोज यह चलता है । मैंने सोचा था कि आज कुछ माननीय सदस्यों ने आपसे पूरा नहीं कीं । आराम से कर्मी का कार्रवाई चलनी चाहिये ।

श्री मधु लिमये : आप रुजिंग दें । इनारे यहां पार्लियमेंटरी मिस्टम है प्रेजीडेंशियल मिस्टम नहीं है ।

MR. SPEAKER: It is not a point of order. No ruling is involved in it. The rules say, the Speaker should ask that it might be laid, and all that. Don't make everything a question of privilege. Now, Shri F. A. Ahmed.

13.30 hrs.

STATEMENT RE. DROUGHT CONDITIONS IN EASTERN U.P. AND BIHAR

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): Sir..

MR. SPEAKER: Please lay it on the table of the House.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, हम चाहते हैं कि मंत्री महोदय अपने वक्तव्य को सदन में पढ़ें ।

श्री अटल बिहारी वाजपेयी (ग्वालियर) - वह अपने वक्तव्य को पढ़ें और फिर आप हमें उसमें से सवाल पूछने की इजाजत दें या आप कालिग एटेंशन नोटिस मंजूर कर लें।

अध्यक्ष महोदय रुज में साफ लिखा है कि इस तरह जो मिनिस्टर्स के स्टेटमेंट बिये जाते हैं, उन पर क्वेश्चन नहीं किये जा सकते हैं।

श्री अटल बिहारी वाजपेयी यह आइटम पेपर में नहीं है।

अध्यक्ष महोदय अगर आप इस पर डिस्कशन करना चाहते हैं, तो आप मोशन दीजिए।

श्री अटल बिहारी वाजपेयी हमने इण्डो-पाकिस्तान टाकम के बारे में माशन भेजा हुआ है।

अध्यक्ष महोदय मैं सोच रहा था कि आज शान्ति रहेगी।

श्री मधु लिमये अध्यक्ष महोदय, कहा प्रशान्ति हुई है? थोड़ा बहुत तो य करतें ही हैं। अगर थोड़ा बहुत हां तो हमें ऐतराज नहीं है। जब ये बहुत ज्यादा दुल्लखवाजी करते हैं, तो हम ऐतराज करते हैं।

अध्यक्ष महोदय जब भाग लगती है, तो थोड़ी जगह में लगती है। बाद में वह फैल जाती है।

श्री मधु लिमये अध्यक्ष महोदय, आप फायर ब्रिगेड का काम करते हैं।

SHRI F A AHMED Mr Speaker, Sir, the House had an occasion to discuss the drought situation in Bihar and Eastern U.P., when I made a statement on the drought situation in the country on 24th July, 1973. As Honourable Members expressed anxiety on the drought situation prevailing in Eastern U.P. and Bihar

I visited Bihar on the 29th and 30th July, 1973, to make an on-the-spot study of the drought situation. I could not visit U.P. on account of heavy rains on the 30th July in Varanasi.

In Bihar, I flew over some of the drought-affected areas of Patna, Monghyr, Nawada and Gaya Districts and also went by car from Gaya to Barachatty and have had detailed discussions with the State Chief Minister and some of the other members of the State Council of Ministers, Leader of Opposition, some members of the State Assembly and senior officials.

Bihar drought situation has considerably improved on account of the rains received during the last few days. Earlier due to dry spell during most part of July, there had been some damage to the standing crop of maize and to paddy seedling as a result of which transplantation of paddy had also been affected. The salvaging operations for the standing crops and the intensification of the activities for growing of late paddy and maize and other alternative crops undertaken by the State Government in consultation with the officials of the Central Ministry of Agriculture will, it is hoped, enable the State Government to take full advantage of the recent rains to organise maximum possible production of kharif crops.

The State Government has also drawn up necessary programmes for providing relief to the affected population by opening relief works, arranging drinking water supply, etc and is implementing them according to the requirements of the different areas.

The Central Government is helping the State Government with the allotment of foodgrains to the maximum

possible extent, keeping in view the stock position and requirements of the country as a whole. The State Government has also been advised to step up procurement operations and undertake steps for de-hoarding of stocks and to tighten up the public distribution system to improve the general availability of foodgrains in the State. It is proposed to depute a Central Team for making an on-the-spot study of the drought situation. Request for giving an *ad-hoc* assistance of Rs. 10 crores for organising relief is under consideration.

Hon'ble Members are aware that during the last few days there have been rains in Eastern U.P., where also on account of dry spell in the first half of July standing crops had been damaged to some extent. These rains have helped the situation considerably.

The State Government has undertaken necessary measures to provide relief to the people as also to increase production by taking maximum advantage of the recent rains. Necessary allotment of foodgrains is also being made to the State Government. A Central Team would be visiting the State from 2nd August to 4th August, 1973 to make on-the-spot assessment of the situation and make recommendations in regard to the scale of relief operations needed, etc.

Some Hon'ble Members, while pressing for acceptance of an adjournment Motion/Call Attention Notice on the drought situation in Bihar and Eastern U.P. on 31st July, 1973 in the House, referred to occurrence of starvation deaths in these States. While reports about the cases referred to by the Hon'ble Members have been called for from the State Governments, I may mention that in all cases where allegations of starvation deaths have come to our notice, State Governments have been requested to hold necessary enquiries into such cases as is the normal practice. In

all cases in which reports have so far been received from U.P. and Bihar, there has been no case of death due to starvation. I may also mention that no other State reported any case of occurrence of starvation death.

The Hon'ble Members would, therefore, appreciate that the situation is not at all alarming and has, in fact, improved with good rains having been received during the last few days in these areas. However, we are constantly in touch with the State Governments of Bihar and U.P., and I assure the House that all necessary steps to deal with the situation as it develops from time to time would be taken in consultation with the State Governments.

13.36 hrs.

The Lok Sabha adjourned for Lunch till Thirty Minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at Thirty-three Minutes past Fourteen of the Clock.

[MR DEPUTY-SPEAKER in the Chair]

SHRI S. M. BANERJEE (Kanpur): I would like to make a submission. As you are aware, in the other House also the question was raised by Shri Krishna Kant...

MR. DEPUTY-SPEAKER: Order, order.

SHRI S. M. BANERJEE: This is about victimisation of UNI employees.

MR. DEPUTY-SPEAKER: Order, order. You cannot refer to any proceedings in the other House except when it is a statement of government policy or something like that. Please do not do that.

SHRI S. M. BANERJEE: I do not want to refer to that.